



<u>1st NATIONAL CONTRACT DRAFTING COMPETITION 2024 IN</u> COLLABORATION WITH NISHITH DESAI ASSOCIATES

<u>CORPORATE LAW COMMITTEE AT SCHOOL OF LAW, CHRIST</u> (DEEMED TO BE UNIVERSITY), BANGALORE

The Corporate Law Committee at Christ University, Bangalore, stands as a bastion of legal excellence and professional growth in the realm of corporate law. Established with a vision to foster a comprehensive understanding of corporate legal practices, this committee serves as an invaluable platform for students to delve into the intricate facets of corporate law and its multifaceted applications. Committed to academic rigor, practical exposure, and the holistic development of its members, the committee consistently orchestrates a myriad of events, seminars, and workshops, nurturing a culture of learning, collaboration, and innovation within the domain of corporate law. With its dedicated faculty guidance and a passionate cohort of students, the Corporate Law Committee at Christ University embodies a commitment to excellence and a passion for shaping the future leaders of corporate legal practice.

RULES AND REGULATIONS/ RULEBOOK

1. Team Composition

Every team shall comprise either of 1 member or a maximum of 2 team members

2. Language and Jurisdiction

2.1 All contracts must be drafted in English and comply with the jurisdiction specified for the competition.

2.2 The contract should be drafted in a clear, concise, and unambiguous manner.

3. Document Length

Contracts shall not exceed 10 A4-sized typewritten pages, excluding the cover page and signature page.

4. Anonymity

The contract document must not reveal the identity of participants in any form.

5. Assistance Prohibition

Soliciting assistance from industry professionals, with or without consideration, is strictly prohibited.

6. Formatting Guidelines

Font style: Times New Roman, Font size: 12, Line spacing: 1.5, Alignment: Justified, Paragraph Spacing: 1 pt. before and after. Maintain a 1-inch margin on all sides.

7. Heading Requirements

Include a cover page with the contract title, participant identification code/number (not personal name), and date of submission.

8. Footer Information

Add page numbers and participant identification code (not personal name) in the footer.

9. Originality Requirement

9.1 Participants must submit original work. Plagiarism or unauthorized use of existing contracts will result in disqualification.

9.2 Plagiarism should not exceed 15%. Utilization of AI tools for drafting the contract shall lead to disqualification.

9.3 The contracts that are found to have plagiarized content above 15% will be disqualified without review.

10. Use of Legal Terminology

Participants are encouraged to use precise legal terminology while maintaining clarity and simplicity in their contracts.

11. Modern Drafting Techniques

Modern contract drafting techniques focusing on plain English are highly encouraged.

12. Compliance with Applicable Laws

Contracts must comply with all applicable laws and regulations relevant to the subject matter.

13. Manner of Submission

13.1 All drafts must be submitted both as .doc or .docx file and .pdf

13.2 The file name must be as follows: TC_(team code number) Ex: if the allotted team code is 24, the file must be named as TC_24

13.3 Submissions shall be made by sending an email to <u>corporatelawcommittee@law.christuniversity.in</u> with the subject "Submission for Contract Drafting Competition: [Team Code]" and filling the Google Form <u>https://forms.gle/XkcGPi6zJJ6nbj1D9</u>

14. Penalty

14.1 For each page exceeding the limit, a penalty of deduction of marks shall be imposed.

14.2 Late submissions will not be encouraged.

14.3 For exceeding the deadline, a penalty of deduction of marks shall be imposed.

15. Clarifications

Clarifications regarding the problem statement shall be made by sending an email to <u>corporatelawcommittee@law.christuniversity.in</u> with the subject " Clarifications for Contract Drafting Competition: [Team Code]"

16. Submission Deadline

Contracts must be submitted by the specified deadline.

The decision of the organizing committee will be final and binding upon all participants.

MARKING CRITERIA FOR CONTRACT DRAFTING COMPETITION

PARAMETER	MAXIMUM MARKS
Comprehensive understanding of the problem statement, responsiveness to client's needs	30
and interests, and identification of issues.	20
Creativity	20 20
Plain language and cogent usage of words	10
Structure and coherence between clauses of the agreement	10
Formatting	10
TOTAL	100

IMPORTANT DATES

EVENT	DATE
Releasing of the Proposition and Registration Forms	9th January 2024
Last Date for Registration and to seek clarifications	10th February 2024
Release of Clarifications	12th February 2024
Workshop (Offline)	14th February 2024
Last date to submit the contract drafting competition entries	20th February 2024
Declaration of results	15th March 2024

For further information or queries, kindly write an email to <u>corporatelawcommittee@law.christuniversity.in</u>

Convenors

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